

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 587 of 2001

Applicant (s) Arindam Respondent (s) Union of India

Advocate for Applicant (s) Mr. D. P. Dhalan Advocate for Respondent (s)

NOTES OF THE REGISTRY

I.P.O/B.D. for Rs. 50/- filed
For Registration please.

6/12
A.O.

For Admission -
Copy of O.A served

6/12/01

Boren

ORDERS OF THE TRIBUNAL

REGISTER

6/12/2001
Registrar

1. ORDER DT. 7.12.2001.

Heard Learned counsel for the applicant and Shri A.K. Bose, Learned Senior Standing Counsel on behalf of Respondents. Learned counsel for the parties have no objection if the case is disposed of at this stage in view of the prayer made by the applicant only seeking a direction to the Respondent No.2 to take into consideration his past experience as per Annexure-1 while selecting for the post of EDMC, Goda Branch Post Office for which the applicant has already applied. Heard learned counsel for the parties. Respondent No.2, while considering the applications filed by all other candidates, shall consider the case of

It is directed that

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

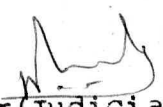
Free copy of order
dt. 7/12/01 issued to
the Counsel for both
sides.

MP
12/12/01

bro-12-01
S.O. (on leave)
D.R

the applicant also since he is one of the
applicants, pursuant to Annexure-3, taking into
consideration ~~his~~^{his} past service rendered by him.
It is also made clear that due weightage/
preference should be given to him while selecting
for the post, in accordance with law ^{only}.

The Original Application is accordingly
disposed of. There shall be no order as to costs.


Member (Judicial)